

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.437 of 2020

IN THE MATTER OF:

Hem Chander

...Appellant

Versus

Ganesh Prasad Agarwal & Anr.

...Respondents

**For Appellant: Shri Anurag Bhatt and Shri Ashish Makhija,
Advocates**

**For Respondents: Shri Neeraj Kumar Gupta, Advocate (R-2)
Shri Kamal Garg, Advocate**

ORDER
(Virtual Mode)

21.09.2020 Counsel for both sides state that COC (Committee of Creditors) has cleared request for settlement under Section 12A of Insolvency and Bankruptcy Code, 2016 (IBC - in short) and Application has been filed before the Adjudicating Authority (National Company Law Tribunal, New Delhi Bench). Parties expect that in this week, the Order may get passed under Section 12A of IBC.

Considering the development, list the Appeal in 'Orders category' on 5th October, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Dr. Ashok Kumar Mishra)
Member (Technical)

rs/md